

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT AND FORESTS
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON
FORMATION OF STATE CAMPAS .

34

Shri K.N. Balagopal

Will the Minister of RURAL DEVELOPMENT ENVIRONMENT AND FORESTS be pleased to state :-

(a) whether the State Level Compensatory Afforestation Fund Management and Planning Authorities (State CAMPAs) were formed in all States and if so, the details thereof; and

(b) the details of distribution of funds from the Central Government for the scheme, State-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS

(SHRI JAIRAM RAMESH)

(a) State level Compensatory Afforestation Fund Management and Planning Authorities have been constituted in all concerned States/ UTs. The details of the composition are as contained in the directions issued to the State/ UT Governments, extracts of which are at Annexure I ;

(b) A statement is at Annexure II.

Annexure I.

Annexure referred to in the reply to part (a) of Rajya Sabha Unstarred Question No.34 by Shri K N Balagopal, answered on 26th July, 2010.

The Hon'ble Supreme Court had, on 10th July, 2009 issued the following orders :

That the State CAMPA guidelines prepared by the Ministry of Environment and Forests for utilizing CAMPA funds should be notified and implemented. These guidelines envisage.

(i) A state-level CAMPA Governing Body under the chairmanship of the CM;

(ii) A state-level CAMPA Steering Committee under the chairmanship of the Chief Secretary; and

(iii) A state-level CAMPA Executive Committee under the chairmanship of the Principal Chief Conservator of Forests.

That there will be a National CAMPA Advisory Council under the chairmanship of the Union Minister of Environment & Forests for monitoring, technical assistance and evaluation. That as an interim arrangement to get CAMPA going, 10% of the accumulated principal amount will be released per year (for the next five years) by the Ad-hoc CAMPA Authority set up by the Supreme Court Order of May 2006 under the chairmanship of DG-Forests to State CAMPAs. This money will be used for projects identified by the State CAMPA that form part of the state forest department's Annual Plan of Operations (APOs).

2. The State CAMPA guidelines approved by the Supreme Court seek to promote:

(i) conservation, protection, regeneration and management of existing forests;

(ii) conservation, protection and management of wildlife and its habitat within and outside protected areas including the consolidation of the protected areas;

(iii) compensatory Afforestation;

(iv) environmental services including provision of goods such as non-timber forest products, fuel, fodder and water; and

(v) research, training and capacity building

3. The Ad-hoc CAMPA is a purely temporary arrangement. It will liquidate itself once all systems in states are in place and CAMPA has become fully functional in the framework contained in the Supreme Court Orders of 10th July, 2009. The CEC has already approached the Supreme Court for liquidating the Ad-hoc CAMPA. The Supreme Court has ordered that the CEC submit progress reports once every six months.